

ITEM NO.5

COURT NO.12

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 4410/2016 in Criminal Appeal

No(s).

1454/2012

OM PRAKASH & ANR

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(for bail and office report)

Date : 18/03/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s)

Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s)

Mr. Pawan Shree Agrawal, Adv.
Mr. Utkarsh Sharma, Adv.
Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Since the Appellants/applicants are suffering
incarceration since 29th October, 2004 i.e. for almost
more than 11= years, this application for bail i
s
allowed.

The Appellants/applicants are admitted to bail on the
condition which can be prescribed by the learned trial
court.

(NEELAM GULATI)
COURT MASTER

(TAPAN KR. CHAKRABORTY)
COURT MASTER

Signature Not Verified

Digitally signed by
NEELAM GULATI
Date: 2016.03.18
17:10:11 IST
Reason: